Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 25.10.2012

The meeting No.29/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.10.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-------------------|
| 1. | Dr. R.A. Lal, Director | R.O., T.C., Noida |
| 2. | Shri Nand Lal, Sr. D.O. | DIPP |
| 3. | Shri K.C. Meena, Dy. DGFT | DGFT |
| 4. | Shri P.P. Pasricha, F.T.D.O. | DGFT |

The agenda for meeting No.29/AM-13 dated 25.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :29/84-ALC3/2012 **MEETING DATE**: 25.10.2012

| C | | 1 | | Status: Deferred |
|---|--------------------------------|---|---|------------------------|
| H | HQ File :01/84/050/00238/AM13/ | | I | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that quantity of inputs in the export product for boys bibs is 0.30 sq. meter per piece and for blanket 1.66 sq. meter per piece in Appendix 11A whereas in calculation sheet, it is 0.33 sq. meter per piece and 1.826 sq. meter per piece respectively. This is contradictory. The applicant firm should give weight of input in KG. term in each export product and should give the calculation as to how the requirement of 0.30 sq. meter per piece for boys bibs and 1.66 sq. meter per piece for blankets has been arrived at and also give the wastage at each stage of manufacturing.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

| Case No.:1/21/84-ALC3/2012 | 3 | 05.10.0010 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00188/AM13/ | | Lic.No/Date:0510332087 21.08.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the required information as asked for. Accordingly, the Committee considered the case based on available information and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | | Quantity allowed |
|-------|-------------------|----------|----------------|------------------|-----------------------|
| | | Quantity | | | |
| 1. | Ladies knitted | 4,72,300 | Nylon/CR | Nylon yarn | 62,461.00 Kgs. |
| | seamless tank top | Nos. | (Technical | Characteristics: | (including 15% |
| | | (weight- | 33/34/2, 22/22 | 2/10, 22/22/14 – | wastage) |
| | | 54,314 | S & Z Twist) | | |
| | | Kgs.) | Elastic Tap | be (Technical | Net to net basis with |

| | | | | Characteristics: 15/16/20 mm) | accountability clause) | | | |
|---|--|--|--|-------------------------------|------------------------|--|--|--|
| | | | | | | | | |
| The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. | | | | | | | | |

| II I | 1 - | 05.10.0010 | Status: Approved |
|--------------------------------|-----|--------------------------------------|---------------------|
| HQ File :01/84/050/00189/AM13/ | | Lic.No/Date:0510332136 21.08.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on samples, details and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|------------|------------------------------------|-----------|-----------------------|----------------|
| | | Quantity | | allowed |
| 1. | Infant Dress (Shell) in 100% | 1769 Nos. | 100% Cotton printed | 2347 Sq. meter |
| | Cotton printed woven fabric, | | woven fabric, GSM- | |
| | GSM-114+/-10% (variation) and | | 114+/-10% (variation) | |
| | trim fabrics in 100% Polyester | | 100% Polyester knit | 2699 Sq. meter |
| | knit fabric, GSM-40+/-10% | | fabric, GSM-40+/-10% | |
| | (variation) with Indian lining and | | (variation) | |
| | diaper (Style | | | |
| | No.298675/304568) | | | |
| 2 . | Girls Dress (Shell) in 100% | 7076 Nos. | 100% Cotton printed | 9393 Sq. meter |
| | Cotton printed woven fabric, | | woven fabric, GSM- | |
| | GSM-114+/-10% (variation) and | | 114+/-10% (variation) | |
| | trim fabrics in 100% Polyester | | 100% Polyester knit | 11,800 Sq. |
| | knit fabric, GSM-40+/-10% | | fabric, GSM-40+/-10% | meter |
| | (variation) with Indian lining and | | (variation) | |

| panty cover (Style No.298675/304568) | | |
|--|-----|--|
| The GSM should match in both import and expo | ort | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/25/84-ALC3/2012 | Party Name: STANFAB APPARELS | Meet No/Date:29/84-ALC3/2012 | Status: |
|--------------------------------|---------------------------------|--------------------------------------|----------|
| | PRIVATE LIMITED | 25.10.2012 | Approved |
| HQ File :01/84/050/00235/AM13/ | RLA File :04/24/040/00096/AM13/ | Lic.No/Date:0410138992 21.08.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of sample, lay-marker, calculation sheet and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|--|-----------|---|----------------|
| | | Quantity | | allowed |
| 1. | Men's Cargo Shorts made out of 100% Cotton woven 3/1 peached twill fabric, GSM-240+/-10% | 3250 Nos. | 100% Cotton woven 3/1 peached twill fabric, GSM-240+/-10% | 7800 Sq. meter |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:3/21/84-ALC3/2012 | - | 05.10.0010 | Status: Approved |
|--------------------------------|---|--------------------------------------|---------------------|
| HQ File :01/84/050/00190/AM13/ | | Lic.No/Date:0510332416 23.08.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the required information as asked for. Accordingly, the Committee considered the case based on available information and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| \parallel_5 | S.No. | Export Product | | Export | Import item | | Quantity allow | ved |
|---------------|-------|----------------|-----------|----------|---------------|------------------|----------------|------|
| | | | | Quantity | | | | |
| | 1. | Dyed | readymade | 2,50,000 | Nylon 66/CR | Nylon 66 yarn | 43,125.00 | Kgs. |
| | | garments | (Ladies | Nos. | (Technical | Characteristics: | (including | 15% |
| | | knitted | seamless | (weight- | 78/68/1S&Z, | 33/34/2, | wastage) | |
| | | leggings) | | 37,500 | 22/22/10 & 22 | 2/22/14 - S&Z | | |
| | | | | Kgs.) | | | | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/29/84-ALC3/2012 | | Status: Deferred |
|--------------------------------|--|------------------------|
| HQ File :01/84/050/00251/AM13/ | | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the following:

- i) In the export product, applicant firm should give content of each input in term of %age or Kg.
- ii) Applicant firm should give separately the requirement of export product containing Latex Rubber, Spandex yarn, Lycra yarn etc. and not as option or for each of above inputs.
- Nylon denierage has been reflected from 80D to 120D, which cannot be permitted. Permissible range is +/-10%. Applicant firm should give the specific requirement for specific denierage and not with the wide range of 80D to 120D.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

Case No.:6/25/84-ALC3/2012 Party Name: RABIA LEATHER Meet No/Date:29/84-ALC3/2012 Status:

| | | INDUSTRIES PRIVATE LIMITED, | 25.10.2012 | Deferred |
|---|--------------------------------|---------------------------------|--------------------------------------|------------------------|
| 7 | HQ File :01/84/050/00236/AM13/ | RLA File :04/24/040/00109/AM13/ | Lic.No/Date:0410139323 30.08.2012 | Defer Date: 15.11.2012 |
| Ш | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 15.11.2012.

| Case No.:3/29/84-ALC3/2012 | Party Name: MAHAVIR SPINFAB PRIVATE LIMITED | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Deferred |
|----------------------------------|--|--|------------------------|
| HQ File :01/84/050/00249/AM13/ | RLA File :06/24/040/00021/AM13/ | Lic.No/Date:0610028917 12.09.2012 | Defer Date: 22.11.2012 |
| Dagisian: The Committee consider | ared the case as per agenda alongwith o | ther relevant naners and observed t | that applicant firm |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given GSM or weight of the export product for consideration of the proposal. For calculation of requirement of import item, the Committee after deliberations decided to ask the applicant firm to make available the above information/details alongwith CAD/CAM, sketch, measurement chart and calculation sheet of the export product for consideration of the proposal. The case stands for re-listing on 22.11.2012.

| Case No.:7/29/84-ALC3/2012 | Party Name: LOYAL TEXTILE MILLS LTD | | Status: Deferred |
|--------------------------------|-------------------------------------|---|------------------------|
| HQ File :01/84/050/00253/AM13/ | | I | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the following information/details for consideration of the proposal:-

- i) Weight of the cotton fabric in the export product.
- ii) Weight of Meta Aramid and Para Aramid fibre separately in the quilted fabric present in the export product.
- iii) It is not clear whether Meta Aramid and Para Aramid in the inputs are being asked in the form of fibre yarn for fabric.

 $\|iv)$ Weight of FR sewing thread in the export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

| | | Case No.:9/29/84-ALC3/2012 | Party Name: LOYAL TEXTILE MILLS LTD | Status: Deferred |
|----|---|--------------------------------|-------------------------------------|------------------------|
| 10 |) | HQ File :01/84/050/00255/AM13/ | | Defer Date: 08.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. The case has been decided to defer the case for re-listing on 08.11.2012.

| II . | | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Approved |
|--------------------------------|---------------------------------|--|---------------------|
| HQ File :01/84/050/00252/AM13/ | RLA File :04/24/040/00115/AM13/ | Lic.No/Date:0410139798 17.09.2012 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|------------------------------|-------------|------------------------------|----------------|
| | | Quantity | | allowed |
| 1. | Ladies Pants (Trousers) made | 72,255 Nos. | 98% Cotton 2% Spandex | 1,62,574.500 |
| | of 98% Cotton 2% Spandex | | fabric, GSM-340+/-10%, | Sq. meter |
| | fabric, GSM-340+/-10% | | cuttable width-51" | |
| | | | 80% Polyester 20% Cotton | 29,654.550 Sq. |
| | | | T/C Pocketing fabric, width- | meter |

| 58" | |
|---------|------------|
| Zippers | Net to net |
| Buttons | Net to net |
| Rivets | Net to net |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:9/25/84-ALC3/2012 | 1 - 7 | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Approved |
|-----------------------------------|-------------------------------------|--|---------------------|
| HQ File :01/84/050/00239/AM13/ | | Lic.No/Date:0510335080 18.09.2012 | |
| Dagisian The Committee considered | the aggs as par aganda alangwith at | par relations names and want thr | eaugh the details |

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity |
|-------|--------------------------------|-------------|--------------------------|------------|
| | | Quantity | | allowed |
| 1. | Ladies Top made out of 100% | 64,000 Nos. | 100% Polyester woven | 72,576 Sq. |
| | Polyester woven dyed fabric, | | dyed fabric, GSM-85+/- | meter |
| | GSM-85+/-10% variation (Style: | | 10% variation, width-57" | |
| | MISSY) | | | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:2/29/84-ALC3/2012 | Party Name: J.D. JONES & CO. PVT. LTD. | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Deferred |
|--------------------------------|--|--|------------------------|
| HQ File :01/84/050/00248/AM13/ | RLA File :02/24/040/00104/AM13/ | II I | Defer Date: 22.11.2012 |

| ш. | | |
|----|----|---|
| | 13 | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant |
| | | firm has not made available the sample of the export product in support of their proposal. Accordingly, the Committee after |
| | | deliberations decided to ask the applicant firm to make available the sample of the export product alongwith manufacturing |
| | | process and stage-wise wastage for consideration of the proposal. The case stands for re-listing on 22.11.2012. |

| | Case No.:10/25/84-ALC3/2012 | 1 3 | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Deferred |
|----|---|---|---|-------------------------------------|
| | HQ File :01/84/050/00240/AM13/ | | Lic.No/Date:0510335212 20.09.2012 | Defer Date: 22.11.2012 |
| 14 | Decision: The Committee considered content of silk i.e. input asked is same some wastage from fabric to garments Accordingly, the Committee after information/details for consideration of | i.e. 164.220 Kgs. in the export product. Moreover, the application set in this deliberations decided to ask the | t. This appears to be incorrect, single case is still awaited from the apparent firm to make available. | nce there will be blicant firm/R.A. |

| | | 5 | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Deferred |
|----|--------------------------------|---|--|------------------------|
| 15 | HQ File :01/84/050/00250/AM13/ | | Lic.No/Date:0410139872 20.09.2012 | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.

| Case No.:8/29/84-ALC3/2012 | Party Name: ANTIQUE NON WOVEN PVT. | Meet No/Date:29/84-ALC3/2012 | Status: |
|----------------------------|------------------------------------|------------------------------|---------|

| | LTD., | 25.10.2012 | Deferred |
|--------------------------------|---------------------------------|------------|-------------|
| HQ File :01/84/050/00254/AM13/ | RLA File :24/24/040/00006/AM13/ | 11 | Defer Date: |
| | | 21.09.2012 | 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of import product i.e. PP Granules is same in the export product i.e. PP Non-woven fabric, which is appears to be incorrect as there will be some wastage from granules to fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

| | Case No.:1/29/84-ALC3/2012 | 1 | Meet No/Date:29/84-ALC3/2012 25.10.2012 | Status: Deferred |
|----|--------------------------------|---|--|------------------------|
| 17 | HQ File :01/84/050/00247/AM13/ | | Lic.No/Date:0710091364 12.10.2012 | Defer Date: 22.11.2012 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 22.11.2012.

MANUAL AGENDA CASES

(18)

| Case No.538 | M/s Radnik Exports, New Delhi | |
|--|----------------------------------|--|
| NC 29/AM-13, dt. 25.10.2012 | File No.01/84/50/105/AM-13/DES-V | |
| Ratification of input output norms in respect of Advance Authorization No.0510327977 dated | | |
| 21.06.2012. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012.

(19)

| Case No.539 | M/s Texstyles, Noida | |
|--|----------------------------------|--|
| NC 29/AM-13, dt. 25.10.2012 | File No.01/84/50/125/AM-07/DES-V | |
| Ratification of input output norms in respect of Advance Authorisation No.0510183956 dated 02.06.2006. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.

(20)

| Case No.540 | M/s Meenakshi India Ltd., Chennai | |
|--|-----------------------------------|--|
| NC 29/AM-13, dt. 25.10.2012 | File No.01/84/162/589/AM-09/DES-V | |
| Ratification of input output norms against Advance Authorisation No.0410099371 dated 21.10.2008. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per shipping bills, CAD/CAM and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export | Import item | Quantity allowed |
|-------|-------------------------|----------|------------------------|---------------------|
| | | Quantity | | |
| 1. | Men's Pant made out of | 10,000 | 70% Cotton 30% Nylon | 31,100 Sq. meter (@ |
| | 70% Cotton 30% Nylon | Nos. | fabric, GSM-137+/-10%, | 3.11 sq. meter per |
| | fabric, GSM-137+/-10% | | width-57" | piece) |
| 2. | Men's Short made out of | 15,000 | 70% Cotton 30% Nylon | 25,220 Sq. meter |
| | 70% Cotton 30% Nylon | Nos. | fabric, GSM-137+/-10%, | |
| | fabric, GSM-137+/-10% | | width-57" | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

| Case No.541 | M/s Jiwanram Sheoduttarai Industries Ltd., Kolkata | |
|---|--|--|
| NC 29/AM-13, dt. 25.10.2012 | File No.01/84/50/154/AM-10/DES-V | |
| Ratification of input output norms against Advance Authorisation No. 0210133247 dated 03.11.2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012. (22)

| Case No.542 | M/s Neocorp International, Dhar | |
|--|----------------------------------|--|
| NC 29/AM-13, dt. 25.10.2012 | File No.01/84/50/419/AM-12/DES-V | |
| Ratification of Input Output Norms in respect of Advance Authorization No.1110026880 dated | | |
| 24.02.2012. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012.
